

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 42 OF 2019 &
IA NOS. 196 & 197 OF 2019

Dated : 23rd July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

Tata Power Delhi Distribution Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Rahul Kinra
Mr. Aditya Gupa

Counsel for the Respondent(s)

: Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-2

Mr. Ravin Dubey for R-4

Mr. Aronav Patnaik
Mr. Shikhar Saha for R-16, R-17 & R-19

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-25

ORDER

Objections of other Respondents except Respondent No.2, if any, shall be filed within four weeks' time i.e. on or before 21.08.2019 with advance copy to the other side failing which reply shall be taken as nil. If any objection is filed as stated above, thereafter, rejoinder shall be filed within three weeks' time i.e. on or before 12.09.2019 with advance copy to the other side.

List the matter on **26.09.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/pk

(Justice Manjula Chellur)
Chairperson